

7. Aspinwall and Co., Alleppey.
8. United Coir Works, Alleppey.
9. Nava Bharat Enterprises (P) Ltd.
10. Bhagath Industrial Corporation, Delhi.

- (ii) The total value of the consignments was of the order of Rs. 75 lakhs.
- (iii) The complaints were due to the following two reasons--
1. The goods were of unsatisfactory quality in their constructional and dimensional aspects.
  2. The goods in most cases were received in a damp and damaged condition with the outside covering of hessian soiled stained and torn. This was due to faulty handling during transport.
- (iv) According to the terms of the contract, only 95% of the value of goods was paid against shipments and the balance 5% was held back
- (v) These consignments were inspected by (i) Allepy Chamber of Commerce, Alleppey; and (ii) the Indian Chamber of Commerce, Cochin.

(c) The claim is nearly equivalent to the amount which has been withheld, i.e. 5%.

#### Export of Marine Products

\*77. SHRI H. N. MUKERJEE : Will the Minister of FOREIGN TRADE (VIDESH VYAPAR MANTRI) be pleased to state :

(a) whether Government have explored the possibility of increasing the export of marine products ; and

(b) if so, the steps being taken in this direction ?

THE DEPUTY MINISTER IN THE  
MINISTRY OF FOREIGN TRADE  
(VIDESH VYAPAR MANTRALAYA MEN

UP-MANTRI) (SHRI A. G. GEORGE) :  
(a) Yes, Sir.

(b) Deep Sea Fishing has been accepted as one of the industries for foreign collaboration.

Capital items of machinery required for production, improved processing methods and packing have been included under the import policy for Registered Exporters of Fish and Fish Products. Special facilities for import of cans and packing medium (Olive and Soyabean Oil) have been extended for export of sardines.

It is proposed to set up a Statutory body for development and organisation of export of marine products, exploring new markets and diversification of products.

#### Accounts of Former Rulers in Foreign Banks

\*78. SHRI K. LAKKAPPA :  
SHRI MUKHTIAR SINGH  
MALIK :

Will the Minister of HOME AFFAIRS (GRIH MANTRI) be pleased to state :

(a) whether Government have investigated the accounts of the former Rulers of Indian States in foreign banks ; and

(b) if so, the details of the investigation made ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (PRADHAN MANTRI, PARAMANU URJA MANTRI, GRIH MANTRI TATHA SOOCHANA AUR PRASARAN MANTRI) (SHRIMATI INDIRA GANDHI) : (a) and (b). No investigation has been made. However, according to information furnished to the Reserve Bank, 27 Rulers had balances abroad amounting to Rs. 61 lakhs as on 31-12-68 and nine of them had investments amounting to Rs. 113 lakhs. Four other Rulers had balances abroad amounting to Rs. 4.29 lakhs as on 31-12-69 and two of them had investments amounting to Rs. 73.31 lakhs.

Demand by Chief Minister of Tamil Nadu for more Autonomy for States.

\*79. SHRI S. A. MURUGA-  
NANTHAM :  
SHRI S. P. BHATTACHARYYA :